

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:303

ANSWERED ON:20.11.2009

ALLOCATION OF POWER TO STATES

Deo Shri Kalikesh Narayan Singh;Satpathy Shri Tathagata

**Will the Minister of POWER be pleased to state:**

- (a) whether any extra consideration is given to the States in allocation of power from Central Generating Stations where the power plants are situated;
- (b) if so, the details thereof;
- (c) whether the State Government of Orissa has requested the Union Government for additional allocation of power from the allocated share of National Thermal Power Corporation (NTPC) power plants in the State:
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRI BHARATSINH SOLANKI )

(a) & (b) : Yes, Madam. As per the existing guidelines for allocation of power from the Central Generating Stations (CGSs) to the States/UTs, 12% free power in case of hydro electric projects and 10% (not free) in case of thermal power projects is allocated to the State in which the power project is located.

(c) to (e) : Government of Orissa has been requesting for more allocation of power from Talcher Super Thermal Power Station, Stage-II (4x500 MW). Orissa had not been allocated power from Talcher Super Thermal Power Station, Stage-II as Grid Corporation of Orissa Limited (GRIDCO) had, in the absence of firm commitment for commissioning of the project and ceiling on the cost of power, decided not to procure power from the project. Notwithstanding the above, 10% (200 MW) home state share has been allocated to Orissa subsequently.